

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 873 of 2020**

**IN THE MATTER OF:**

**Kamini Metalliks Pvt. Ltd.**

**....Appellant**

**Vs**

**Indian Renewable Energy Development Agency Ltd.  
(IREDA) & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. S. Niranjan Reddy, Sr. Advocate with Mr. Shabbeer Ahmed and Mr. Anirudh Reddy, Advocates.**

**For Respondents:**

**ORDER  
(Through Virtual Mode)**

**15.10.2020:** The issue raised in this appeal relates to right of Respondent No. 1 falling within the ambit of 'claim' under I&B Code.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **1<sup>st</sup> December, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*